

**Central Administrative Tribunal
Principal Bench**

OA No.1913/2013

New Delhi, this the 9th day of August, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

K. Narasimha
S/o Late Shri K. Bakkaiah
IAS (AGMUT: 1991)
Now residing at:
33/34, Rajpur Road
Delhi Government Officers Flat
Civil Lines, Delhi-110054. ...Applicant

(By Advocate: Shri Prateek Tushar Mohanty)

Vs.

Union of India through the Secretary
Ministry of Home Affairs, North Block
New Delhi-110001. ...Respondent

(By Advocates: Shri D.S. Mahendru and Shri R.N. Singh)

Order (Oral)

By Justice Permed Kohli:

In the present OA the applicant has challenged the suspension order dated 14.11.2006 and extension thereto vide impugned order dated 27.12.2013 and 31.01.2014. It is admitted case of the parties that during the pendency of this Original Application, the stands terminated.

2. In this view of the matter, this OA is rendered infructuous. However,

the period of suspension inquiry initiated against the applicant, stands concluded. The inquiry report has been served upon the applicant by the Disciplinary Authority for his response.

2. In this view of the matter, the present Application is rendered infructuous. Dismissed as such. However, we make it clear that in the event the applicant is aggrieved of the orders of the Disciplinary or the Appellate Authorities, he is at liberty to seek appropriate remedy as per law including challenge to the charge sheet.

(Shekhar Agarwal)
Member(A)

(Justice Permod Kohli)
Chairman

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